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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 10.12.1997

OA No. 336/1997

1. Narendra Gandhi S/o. Shri Bhanwar Lal Gandhi, aged about 36 years resident of Gandhi Street City Police, Jodhpur, at present employed on the post of Senior Goods Guard in the Office of S.S., Samdari, Northern Railway.
2. Suguna Ram S/o, Shri Bhagirath Ram aged about 37 years resident of Railway quarter No. T 78-K, Railway Colony, Merta Road, at present employed on the post of Senior Goods Guard in the office of S.S., Merta Road, Northern Railway.
3. Om Prakash S/o. Shri Ram Prasad, aged about 46 years, resident of Railway quarter No. T 7B, Traffic Colony, Merta Road, at present employed on the post of Senior Goods Guard in the office of S.S., Merta Road, Northern Railway.

... Applicants

v e r s u s

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Personnel Officer, Northern Railway, Jodhpur Division, Jodhpur.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. S.S. Vyas, Counsel for the respondents.

CORAM :

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Member Administrative.

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PER HON'BLE MR. GOPAL KRISHNA:

Applicants Narendra Gandhi, Sugna Ram and Om Prakash in this application under Section 19 of the Administrative Tribunals Act, 1985, have challenged the impugned order dated 27.6.1997 at Annexure A/1 by which they were called alongwith others named therein to appear at the written test for the post of Passenger Guard grade Rs. 1350-2200 (RPS) and the letter dated 15.10.1997 at Annexure A/2 by which the persons

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named therein working as Goods Guard grade Rs. 1350-2200 / 1200-2040 (RPS) were found eligible to be called for the viva voce test.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The learned counsel for the respondents has produced a copy of an order dated 4.12.1997 by which the entire selection proceedings in question have been cancelled. The aforesaid order has been taken on the record of the case. In view of this position, the grievance of the applicants does not survive.

4. In the result, this application is dismissed with no order as to costs.

Gopal Singh
(GOPAL SINGH)

Member (A)

Gopal Krishna
(GOPAL KRISHNA)
Vice Chairman

cvr.